

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH**

EXCISE APPEAL NO: 2168 OF 2010

[Arising out of Order-in- Appeal No: OIA-YDB/653/M-II/2010 dated 29/09/2010
passed by the Commissioner of Central Excise (Appeals), Mumbai II]

Furnace & Foundry Equipment Co.

... Appellant

versus

CCE Mumbai II

...Respondent

APPEARANCE:

Shri C.S. Biradar, Advocate for the appellant

Shri Sanjay Hasija, Authorised Representative for the respondent

CORAM:

HON'BLE DR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO: A/85938 / 2021

DATE OF HEARING: 12/03/2021
DATE OF DECISION: 12/03/2021

PER: BENCH

When the matter was called for hearing today, the Ld. Authorised Representative for the Revenue submits that the appellant has opted under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and Pronounced in open court)

(S.K. Mohanty)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)